

DIVISION BENCH O-104

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1610(KB)2018

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd JANUARY, 2021, 10:30 A.M

Name of the Company	BETOKING LTD Vs. EDEN REAL ESTATES PVT LTD		
Under Section	IBC under Sec 7		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED THROUGH VIDEO CONFERENCE :

Mr. Naveen Goel, Advocate -For the Financial Creditor
Mr. Rishi Bhatnagar, Advocate
Mr. Nikunj Berlia, Advocate

Mr. Jishnu Saha, Senior Advocate - For the Corporate Debtor
Ms. Ishaan Saha, Advocate
Ms. Riti Basu, Advocate
Ms. Roshni Deepta Acharya, Advocate
Mr. AnkurSinghi, Advocatge

ORDER

The pleadings in the matter are complete.

Written notes of Arguments, not exceeding two pages in length, along with one additional sheet on citations, that each side seeks to rely on, shall be filed by the respective Ld. Counsel of the parties, in physical form, to the Registry, not later than two days before the next date of hearing, on 19th February, 2021. The

aforesaid documents shall also be sent through E-mail, to the Registry on or before 19th February, 2021.

List this matter for final hearing and disposal on 19th February, 2021.

(Harish Chander Suri)
Member(Technical)

(Rajasekhar VK)
Member(Judicial)